

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH

CP. No. 675 / 2016

IN THE MATTER OF:

M/s. Dentsu Creative Impact Pvt. Ltd.

.....PETITIONER

v.

M/s Royal Gold Link City Projects Pvt. Ltd.

.....RESPONDENT

SECTION:

Under Section 433(e) & (f), 434(1)(a) and 439

Order delivered on 05.07.2017

Coram:

CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

DEEPA KRISHAN  
Hon'ble Member (Technical)

For the Petitioner :- Vinam Gupta, Advocate

For the Respondent :- Ankit Lal, Advocate

ORDER

Learned Counsel for the petitioner stated that he has instruction to withdraw the petition. No objection has been raised by the Learned Counsel for the respondent.

In view of the above the petition is dismissed as withdrawn.

  
CHIEF JUSTICE M. M. KUMAR  
PRESIDENT

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)